

State Bank of India (SBI) is compliant with Basel–III requirements for Domestic Systemically Important Bank. As such, there will not be significant impact on Capital Adequacy Requirements as a result of consolidation. Specific adjustments in view of Basel–III requirements may not be necessary.

**Policies for revival of PSBs**

2524. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government faces a major challenge to evolve a strategy to improve overall performance of State-run banks and reviving stalled projects;

(b) whether there is co-ordination between Government and RBI to fine-tune and calibrate policies and strategies so that both are on the same page on PSU-Banks revival; and

(c) the details of targets set by Government to reduce NPAs and improve performance of banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Government has prescribed key performance indicators including profitability and reduction in Non-Performing Assets (NPAs) to be achieved by all Public Sector Banks (PSBs).

**RBI guidelines on defaulters**

2525. SHRI NEERAJ SHEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether as per the RBI guidelines, banks cannot extend finance to borrowers who have committed frauds, for five years from the date of full payment of defrauded amount with certain exceptions, under corrective action plan;

(b) if so, the penal action provided against lenders and borrowers, separately, in case of violation of above guidelines;

(c) the details of exceptions in the guidelines; and

(d) the details of losses suffered by Public Sector Banks due to fraud during each of last three years, year-wise and bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Reserve Bank of India (RBI) has reported that as per Para: 8.12.1 of its “Master Directions (MD) on Frauds–Classification and Reporting